IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 10242 of 2017

K. NAVEEN KUMAR

Appellant(s)

VERSUS

COMMERCIAL TAX OFFICER & ANR.

Respondent(s)

JUDGMENT

KURIAN, J.

1. Mr. V.V.S. Rao, learned senior counsel appearing for the appellant, seeks indulgence of this Court for one more chance to the appellant for purging the contempt.

2. We permit the appellant to present himself before the High Court with a DD drawn in the name of Commercial Tax Officer concerned of an amount of Rs.42,08,818/- and two DDs for a total sum of Rs.2,00,000/- (one lakh each in the names of the Telangana State Legal Services Authority and Andhra Pradesh State Legal Services Authority) and also present himself before the High Court with a written apology and also make an apology in the open court on Thursday, the 17th August, 2017.

3. We make it clear that in the event of the appellant taking steps in terms of what is noted above, it will be open to the High Court to pass appropriate orders, *de hors* the stand already taken in the impugned order. In order to enable this order to be worked out, the arrest, as ordered by the High Court, will be deferred for a period of one month. 4. The appeal is accordingly disposed of.

5. We make it clear that we have not expressed any opinion on the merits of the case.

6. Pending applications, if any, shall also stand disposed of.

.....J. (KURIAN JOSEPH)

.....J. (R. BANUMATHI)

New Delhi, AUGUST 10, 2017.

SECTION XII-A

COURT NO.6

ITEM NO.11

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

<u>Civil Appeal No(s). 10242/2017</u>

K. NAVEEN KUMAR

Appellant(s)

VERSUS

COMMERCIAL TAX OFFICER & ANR.

Respondent(s)

(FOR ADMISSION and IA No.70173/2017-EX-PARTE STAY and IA No.70171/2017-SUSPENSION OF SENTENCE)

Date : 10-08-2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH HON'BLE MRS. JUSTICE R. BANUMATHI

For Appellant(s) Mr. V.V.S. Rao,Sr.Adv. Mr. Harinath Gupta,Adv. Mr. S. Udaya Kumar Sagar,Adv. Ms. Bina Madhavan,Adv. Mr. Mrityunjai Singh,Adv. Ms. Swati Bhardwaj,Adv. Ms. Ramandeep Kaur,Adv. Ms. Elizabeth Anthony,Adv. For M/s. Lawyer S Knit & Co.

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

In terms of the signed non-reportable judgment, the appeal

is disposed of.

(MAHABIR SINGH)(RENU DIWAN)COURT MASTERASSISTANT REGISTRAR(Signed non-reportable judgment is placed on the file)